

Department may take cognizance of such complaint with the approval of the competent authority to be designated by the Ministry/Department as per their distribution of work. In such cases, the complaint will be first sent to the complainant for owning/disowning, as the case may be. If no response is received from the complainant within 15 days of sending the complaint, a reminder will be sent. After waiting for 15 days after sending the reminder, if still nothing is heard, the said complaint may be filed as pseudonymous by the Ministry/Department.

4. Instructions contained in para-3 above would also be applicable (with appropriate competent authority to be designated under para 3 (iii) above) for dealing with complaints against Secretaries to the Government of India or Chief Executives/ CMDs/Functional Director of PSEs/PSBs/FIs, which will continue to be referred to the Cabinet Secretariat for placing before the Group of Secretaries headed by the Cabinet Secretary/Secretary (Coordination) in the Cabinet Secretariat, as the case may be, as per procedure given in Department's OM No. 104/100/ 2009-AVD.I, dated 14/1/2010 and DPE's OM No. 15(1)/ 2010-DPE(GM), dated 11/3/ 2010, as amended from time to time

Sd/-

(G. Srinivasan)

Under Secretary to the Government of India

To,

1. All Ministries/Departments as per standard circulation list
2. Secretary, Central Vigilance Commission
3. Department of Public Enterprises
4. All Desks/Sections of DOP&T
5. Guard File
6. NIC, DOP&T Cell for placing a copy of this OM on the website of the Ministry

Schemes for the upliftment of the tribals living BPL

*111. SHRI K.C. TYAGI: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government has conducted a survey to identify the tribals living Below Poverty Line (BPL), if so, the details thereof, State-wise;

(b) whether Government has formulated any special scheme/programme for the upliftment of the tribals living Below Poverty Line; and

(c) if so, the details thereof and the number of tribals benefited therefrom during each of the last three years and the current year, State-wise?

THE MINISTER OF TRIBAL AFFAIRS (SHRI V. KISHORE CHANDRA DEO):

(a) The Ministry of Tribal Affairs has not conducted any survey to identify the tribals living Below Poverty Line.

(b) Although the Ministry itself and through its agencies, *i.e.*, National Scheduled Tribe Finance and Development Corporation (NSTFDC), Tribal Corporative Marketing Federation of India (TRIFED) run various programmes for Tribal Communities. Ministry has not formulated any special scheme for upliftment of tribals living Below Poverty Line. However, various programmes for people below the poverty line including tribals are run by Ministries particularly Ministry of Rural Development.

(c) Does not arise.

Dilapidated condition of NH-31

*112. SHRI PANKAJ BORA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government is aware that National Highway-31 (NH-31) which connects Chagolia and Bahalpur under Dhubri district is in a dilapidated condition;

(b) whether Government is also aware that this highway is the only one to connect Assam as well as other States of the north-east;

(c) whether due to the bad condition of this highway, trucks loaded with essential items are forced to take circuitous route resulting in shortfall of commodities resulting in less supply, causing price rise affecting common people; and

(d) if so, whether Government would take immediate action to improve the highway in the interest of common people?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI OSCAR FERNANDES): (a) to (d) National Highway-31 which connects Chagolia and Bahalpur under Dhubri district in Assam is being maintained in traffic worthy condition through Assam State PWD. National Highway-31C (from Assam-West Bangal border to Bijni in Assam), which is part of East-West corridor is being developed into four lane facility through National Highways Authority of India. East-West corridor is the main